

F. No. RCD-02001/14/2021-Regulatory-FSSAI  
Food Safety and Standards Authority of India  
(A Statutory body under Ministry of Health & Family Welfare, Government of India)  
**(Regulatory Compliance Division)**  
FDA Bhawan, Kotla Road, New Delhi-110002

Dated the 2<sup>nd</sup> December, 2021

To,

1. The Commissioner of Food Safety of All States/UTs
2. All Regional Director of FSSAI.
3. All Central Licensing Authorities of FSSAI.

**Subject: Enforcement of FSS Act, 2006 & Rules/Regulations made thereunder, in respect of the FBOs, having Central Licenses- Clarification-reg.**

Reference: - 1. FSSAI Order No. 14 (9)2017/Authority Meeting/RCD/FSSAI dated 06<sup>th</sup> July, 2021.  
2. F. No. RCD-03001/3/2021-Regulatory-FSSAI dated 07.10.2021.

Madam,

This is in reference to the FSSAI Letter No. 14(9) 2017/Authority meeting/RCD/FSSAI dated 06.07.2021 vide which it has been directed that all matters related to the enforcement of FSS Act, 2006 and Rules/Regulations made thereunder in respect of FBOs having central licenses shall be carried out by CFSOs.

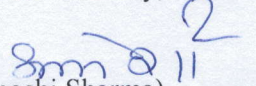
2. At Para- 2 (ii) of the above directions dated 06.07.2021, it has been clearly stated that *"The inspection of an FBO having Central License may be done by the State FSO in emergency matters/to investigate food safety incident or on the request of the concerned CLA or Regional Director of FSSAI. In such cases of inspection of the centrally licensed premises by the State FSOs, the inspection report shall be submitted to the concerned CLA and further action on the same shall be taken by the concerned Central Licensing Authority (CLA) as per the provisions of FSS Act, 2006 & Rules/Regulations made thereunder."*

3. In this regard, it is further clarified that in case of complaints/grievances/references etc. received by the State Food Authorities against the FBOs having central licenses operating in the respective State/UT, the same shall be forwarded to the concerned Regional Director of FSSAI. Such complaints shall be examined/scrutinized by the concerned Regional Director and further action shall be taken by him/her, under intimation to the concerned Commissioner of Food Safety.

4. Further, in case any assistance is required from the State Food Authorities in such matters, including causing the inspections through State FSOs in the premises of FBOs having central licenses, the same shall be requested by the concerned Regional Director of FSSAI with the Office of the concerned Commissioner of Food Safety. However, in such cases where the inspection of the centrally licensed premises has been undertaken by the State FSOs, the inspection report shall be submitted to the concerned CLA under intimation to the concerned Regional Director, FSSAI and further action on the same shall be taken by the concerned Central Licensing Authority (CLA) as per the provisions of FSS Act, 2006 & Rules/Regulations made thereunder.

**(Issued with the approval of the Competent Authority.)**

Yours faithfully,

  
(Inoshi Sharma)

Executive Director (Regulatory Compliance)

**Copy for information to:-**

1. PPS to the CEO, FSSAI.
2. Head (Legal), FSSAI, HQ, New Delhi.
3. Head (RCD), FSSAI, HQ, New Delhi.

**Copy to:-**

CITO, FSSAI – for uploading this direction on FSSAI website.